

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 168 OF 2015 &
IA NO. 437 OF 2015

Dated: 9th January, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Power Grid Corporation of India Ltd.

... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

... Respondent(s)

Counsel for the Appellant (s) : Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran
Ms. Poorva Saigal

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-5

Mr. E.R. Kumar
Ms. Raveena Rai
Ms. Tanya Chaudhry for R-17

ORDER
IA NO. 437 OF 2015
[For delay in filing reply]

Heard the learned counsel, Mr. E.R. Kumar, appearing for the Respondent No. 17 on IA No. 437 of 2015 for delay in filing reply.

The learned counsel appearing for the Respondent No. 17 submitted that the delay has been explained satisfactorily and sufficient cause has been made on accompanying affidavit along with application. The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the Respondent No. 17, as stated above, is place on record.

After hearing the learned counsel appearing for the Respondent No. 17 and going through the reasoning given in the accompanying affidavit along with application explaining the delay in filing the reply, we find it satisfactory as the sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. IA No. 437 of 2015 filed by the learned counsel appearing for the Respondent No. 17 is allowed.

APPEAL NO. 168 OF 2015

List this matter on 02.02.2018, as agreed by the learned counsel appearing for both the sides.

(S.D. Dubey)
Technical Member
tpd/vt

(Justice N.K. Patil)
Judicial Member